

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 23.12.2010

The Meeting No. 39/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 23.12.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

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MEETING NUMBER : 39/84-ALC3/2010 **MEETING DATE** : 23.12.2010

Case No.:3/27/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:39/84-ALC3/2010 23.12.2010	Status: Rejected
HQ File :01/84/050/00176/AM11/	RLA File :05/24/040/00226/AM11/	Lic.No/Date:0510273386 22.09.2010	

1	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to submit information/documents as asked vide DC (MSME) letter dated 01.12.2010, in absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>
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2	Case No.:1/39/84-ALC3/2010	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:39/84-ALC3/2010 23.12.2010	Status: Transferred
	HQ File :01/84/050/00270/AM11/	RLA File :03/95/040/00489/AM11/	Lic.No/Date:0310593773 24.09.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to transfer this case to DES-VII Section (NC-VII) for their necessary action as item pertains to them.			

3	Case No.:5/33/84-ALC3/2010	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:39/84-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/84/050/00228/AM11/	RLA File :02/24/040/00115/AM11/	Lic.No/Date:0210148588 28.09.2010	Defer Date:03.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that			

NC team has visited the unit of applicant firm and preparation of report is underway. It was therefore decided to defer the case for re-listing on 03.02.2011.

4	Case No.:1/31/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:39/84-ALC3/2010 23.12.2010	Status: Rejected
	HQ File :01/84/050/00212/AM11/	RLA File :05/23/040/00192/AM11/	Lic.No/Date:0510275208 19.10.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to submit information/documents as asked vide DC (MSME) letter dated 01.12.2010, in absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

5	Case No.:2/35/84-ALC3/2010	Party Name:MERIDIAN APPARELS LIMITED,	Meet No/Date:39/84-ALC3/2010 23.12.2010	Status: Rejected
	HQ File :01/84/050/00241/AM11/	RLA File :04/24/040/00219/AM11/	Lic.No/Date:0410118994 19.11.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither mentioned style No. of export item nor submitted legible copy of CAD. Further, they have also not given laymarker, size-wise measurement and calculation sheet alongwith justification in this case. In absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

6	Case No.:2/39/84-ALC3/2010	Party Name:ECO WOOD LIMITED,	Meet No/Date:39/84-ALC3/2010 23.12.2010	Status: Approved
	HQ File :01/84/050/00271/AM11/	RLA File :10/24/040/00068/AM11/	Lic.No/Date:1010041186 15.12.2010	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Thickness of sisal matting should match in the export and import item. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

7	Case No.:3/39/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:39/84-ALC3/2010 23.12.2010	Status: Deferred
	HQ File :01/84/050/00272/AM11/	RLA File :05/24/040/00315/AM11/	Lic.No/Date:0510279458 15.12.2010	Defer Date: 20.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 20.01.2011.			

Case No.:4/39/84-ALC3/2010	Party Name:YUDHISHTHRA KAPUR	Meet No/Date:39/84-ALC3/2010	Status: Deferred
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8		EXPORTS PVT. LTD.,	23.12.2010	
	HQ File :01/84/050/00273/AM11/	RLA File :05/24/040/00303/AM11/	Lic.No/Date:0510279465 15.12.2010	Defer Date:20.01.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 20.01.2011.			

Manual agenda cases

Case No.380	M/s Motilal Dulichand Pvt. Ltd.
NC No.39/AM11	F.No.01/84/50/9/AM11/DES-V
Dated 23.12.2010	Ratification of input output norms in respect of Advance Authorization No.0610017417 dated 10.03.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been approved by NC it is meeting held on 15.04.2010 by allowing 1% wastage. But now firm have sought addition of two more export item (i) Polyester braided tapes and (II) Polyester sinew against the advance authorization is question. The Committee felt that firm have neither given any justification for seeking items and their quantitative requirement of respective input nor size-wise specification of each item alongwith measurement, calculation sheet etc. In absence of which it is not possible to consider the request of the applicant firm, hence decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.381	M/s Pioneer Calicos Pvt. Ltd., Pune
NC No.39/AM11	F.No.01/84/50/296/AM10/DES-V
Dated 23.12.2010	Ratification of input output norms in respect of Advance Authorization No.3110039450 dated 31.07.2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/54/2010-11/Hosy. dated 22.12.2010 as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed	Net content of import to be accounted for in the export product
1	Pillow covers with or without zipper made from 100% polyester fabric micro plush dyed, GSM-260. <u>Size-wise breakup</u> i) Nursing Pillow cover type 510s, size 158x42 cms- 6500 Pcs. ii) Neck pillow inlet/cover 570, size 63x21cms – 100 Pcs. iii) Nursing Pillow cover type 510M, size 75x33 cms. – 600 Pcs.	Total 7200 Pcs	100% polyester fabric micro plush dyed, GSM-260.	9812 Sq mtrs	8674 Sq mtrs.
2	Pillow covers made from fabric containing 90% polyester, 10% spandex fabric, GSM-280 and fabric containing 80% polyester, 20% polyamide, microplush, dyed, GSM-280 with or without jersey inlet (The front is made of 80% polyester, 20%	Total 46950 Pcs	90% polyester, 10% spandex fabric, GSM-280.	15311 Sq mtrs	13702.70 Sq mtrs.
			80%	15311 Sq	13702.70 Sq

	polyamide fabric and back is made of 90% polyester, 10% spandex fabric, GSM-280). <u>Size-wise breakup</u> i) Moon pillow inlet/cover, size 79x38 cms- 45000 Pcs. ii) Nursing pillow cover type 510s, size 42x158cms – 500 Pcs. iii) Pillow inlet/cover, size 75x40 cms.–300 Pcs. iv) Neck pillow inlet/cover type 570,size-63x21 cms – 1000 Pcs. v)Pillow inlet/cover size 41x40cms- 150 Pcs.		polyester, 20% polyamide fabric, GSM-280	mtrs.	mtrs.
3	Filled Pillow made from 90% polyester, 10% spandex, fabric, GSM-280 and 80% polyester, 20% polyamide, GSM-280. (The front is made of 80% polyester, 20% polyamide fabric and back is made of 90% polyester 10% spandex, fabric, GSM-280). <u>Size-wise breakup</u> i) Neck pillow inlet (small), size- 53x21 cms- 9000 Pcs. ii) Roll pillow inlet/cover (cylindrical shape), size 23x32cms – 1000 Pcs.	10000 Pcs	90% polyester 10% spandex fabric, GSM-280.	1690 Sq mtrs	1380 Sq mtrs.
			80% polyester 20% polyamide, GSM-280	1545 Sq mtrs.	1253 Sq mtrs.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.382	M/s Pashupati Polytex Pvt. Ltd., Kashipur
NC No.39/AM11	F.No.01/84/50/14/AM11/DES-V
Dated 23.12.2010	Ratification of input output norms in respect of Advance Authorization No.6110000389 dated 04.02.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from Import Policy Division are still awaited. It was decided to defer the case for re-listing on 06.01.2011.

Case No.383	M/s Madura Coates Pvt. Ltd., Madurai
NC No.39/AM11	F.No.01/84/50/226/AM10DES-V
Dated 23.12.2010	Ratification of input output norms in respect of Advance Authorization No.3510024256 dated 21.07.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 23.09.2010 but there was some typographical error in mentioning the Qty. allowed for Polyester staple fibre in the minutes. Therefore, Committee after deliberations in consultation with representative of technical authorities present in the meeting decided to rectify the Qty. allowed for Polyester staple fibre – 630000 Kgs (with 5% wastage) instead of 598500 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.384	M/s Madura Coates Pvt. Ltd., Madurai
NC No.39/AM11	F.No.01/84/50/280/AM09DES-V
Dated 23.12.2010	Ratification of input output norms in respect of Advance Authorization No.3510024515 dated 28.08.2008.

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing import item no. 1 with 1% wastage and import item no.2 with 5% wastage on repeat basis as detailed below: -

Export product	Export Qty.	Import item	Qty. allowed
Polyester/Polyester corespun yarn/Sewing thread (79/21) made out of 79% polyester filament yarn 21% polyester staple fibre blend	21725 Kgs.	Polyester filament yarn	17162.7 Kgs
		Polyester Staple Fibre	4562.250 Kgs

The R.A shall be advised to take necessary action subject to compliance of other

usual conditions.

Case No.385	M/s VSSM Varso Belts Pvt. Ltd., Tamilnadu
NC No.39/AM11	F.No.01/84/50/168/AM11/DES-V
Dated 23.12.2010	Ratification of input output norms in respect of Advance Authorization No.0410117219 dated 15.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was rejected by NC due to the fact that firm did not reply to DGFT letter dated 28.10.2010. Now, also firm have not submitted their reply thereon. Further, it was also observed that earlier similar product of the firm was cleared by NC in its meeting held on 17.09.2009 and in the instant case NC has rejected on 11.11.2010, which is more than one year from 17.09.2009 (from last decision). In view of this Committee felt that the contention of firm that it is a repeat case (which is valid for only one year) and applicant's contention that the question of submission of details does not arise is not correct. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.386	M/s Modern Threads India Pvt. Ltd., Mumbai
NC No.39/AM11	F.No.01/84/162/410/AM11/DES-V
Dated 23.12.2010	Ratification of input output norms in respect of Advance Authorization No.0310598691 dated 26.10.2010.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Import item	Quantity allowed
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Woollen blended recombined tops (containing polyester tops 9000 Kgs and wool tops 9000 Kgs)	Scoured wool	9450 Kgs (with 5% wastage)
	Polyester tow	9450 Kgs (with 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.387	M/s G.R.Corporation, Kanpur
NC No.39/AM11	F.No.01/84/50/189/AM10/DES-V
Dated 23.12.2010	Ratification of input output norms in respect of Advance Authorization No.0610016444 dated 22.10.2009.

Decision: The Committee considered the case as per agenda and heard Sh. Shiv Nath Saini, an authorized representative of firm, who appeared for personal hearing before NC. He explained the case and stated that since firm have not confirmed order from the buyer; it is not possible to give the net weight Qty. to be accounted for in advance of export. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as on repeat basis detailed below: -

- (a) The items of import at S.No. 1 and 3 i.e 100% Polyester filament yarn and Polypropylene yarn respectively may be allowed with 5% wastage;
- (a) The item of import at S.Nos. 2 i.e Rubber thread may be allowed with ½% wastage and
- (b) The item of import at S.Nos. 4 i.e Spandex/Lycra may be allowed with 1% wastage.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.388	M/s Meridian Apparels Ltd., Chennai
NC No.39/AM11	F.No.01/84/50/295/AM10/DES-V
Dated 23.12.2010	Ratification of input output norms in respect of Advance Authorization No.0410112538 dated 22.03.2010.

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant file on this case to DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 20.01.2011.

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